

CENTRAL ADMINISTRATIVE TRIBUNAL  
CALCUTTA BENCH

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No. O.A. 350/01680/2015

Date of order: 14.10.2015

Present : Hon'ble Mr. Justice G. Rajasuria, Judicial Member  
Hon'ble Ms. Jaya Das Gupta, Administrative Member

SUBHENDU DEB & ORS.

VS.

UNION OF INDIA & ORS. [RRC (Eastern Railway)]

For the Applicants : Mr. S.K. Dutta, Counsel  
Mr. J.R. Das, Counsel

For the Respondents : Mr. A.K. Guha, Counsel

O R D E R (Oral)

Per Mr. Justice G. Rajasuria, Judicial Member:

Heard both.

2. Ld. Counsel for the applicant would submit that the order of this Court dated 1.9.2015 passed in O.A. No. 350/00926/2015 was violated by the respondent authority in issuing the final list without subjecting the petitioners referred to in the previous O.A.s as per order dated 25.6.2015 for medical examination. Accordingly, he would pray for staying the operation of the final list published.

3. Whereas the Ld. Counsel for the respondents would submit that the final list was published on 5.10.2015 before subjecting the candidates to medical examination based on their earlier merit in the written examination as well as PET. He would express his difficulty by stating that one other wing of the



Railways is dealing with actual implementation of such final list and he is not fully aware whether the selected persons were given appointment after completion of medical examination.

4. Be that as it may, what we understand from the submissions made before us is that the respondent authorities blatantly and glaringly violated CAT's common order dated 1.9.2015. That order was clearly to the effect that all those who passed the written test and trade test should be subjected to medical examination and thereafter according to the merit the final list should be prepared and appointment letters issued. But in this case, that was not done so.

5. Therefore, interim order is passed. Let the final list be stayed pending disposal of this O.A.

(Jaya Das Gupta)  
MEMBER(A)

(G. Rajasuria)  
MEMBER(J)

SP